(b) whether Government have exercised and check to see that the LPG'r connections are issued to the rightful consumers; if so, the details thereof and if not, the reasons therefor? THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) Information for the period 1-1-84 to 30-10-86 is as follows:

| Name of distributor | | - | • | No. of connections released against affidavit | | |
|---------------------------|-----|---|---|--|---------|-----|
| M/s. Shivanika Enterprise | | | | •••• | · · · · | 134 |
| M/s. Supreme Enterprise | er. | | | | • | 279 |

tb) LPG distributors are' under ins. tructions to suitably verify the identity of an intending. consumer before releasing a connection.

Linking wjells fan) Commercial Utilisation of Krishna-Godavari Gas

1790: SHRI GOPALA RAO RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

(a) whether any proposal has been pending with ' Govt,. for linking. the wells in the Krishna-Godavari basin for commercial utilisation of natural gas; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) Action has already been, initiated by ONGC for linking the four gas producing wells in Narsapur and Razol areas for supply of gas to consumers.

Discovery of Hydrocarbons in North East Coast of Bay of Bengal

1791. SHRI SUBAS MOHANTY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact. that Hydrocarbons have been discoverer in North-East coast of Bay of Bengal in two exploratory wells recently; -and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY. OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT). (a) and (b) Indications of presence of hydrocarbons were encountered in the first two wells. However, no commercial discovery has been made. Exploratory efforts are continuing.

. Special Zone for. Drilling Activities

1792. SHRI GOPALA RAO RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: •

(. a) whether there is any proposal to declare Kaikalur (Andhra Pradesh) range as special zone for intensifying drilling and other activi-vities;

(b) whether" ONGC -has decided to -conduct • survey a. t Mudinepalle, Bantumilli, Kalindj in Krishna dis trict of Andhra Pradesh; and

(c) if so, what are the details of the special zone proposal?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) No, Sir.

(b) Yes, Sir.

(c) Does not arise in view of reply to part (a) above.

मैसर्स नन्दी गैस डिस्ट्रीय्यूटर्स, दिल्ली द्वारा जारी किये गये ''समाप्ति बाउचर''

1793. श्री सुनील कुमार पट्टनायकः क्या पेट्रोलियम और प्राक्ततिक यैस मंत्री यह बताने को छपा करेंगे कि:

(ः) क्या यह सच है कि पिछले तीन वर्षो के दौरान मैसर्स नन्दो गैस डिस्ट्राब्यूटर्स, ईस्ट रोहतास नगर, दिल्ला-110032 द्वारा एक हो तरह के "समाप्ति बाउवर'' तथा "अन्तरण समाप्ति बाउचर" के आधार पर अनेक उपमोक्ताओं को कई बार स्थानान्तरण बाउचर जारी किये गये है; और

(ख) थदि हां, तो इस संबंध में ब्यौरा क्या हैं तथा सरकार ने इस गैंस वितरक के खिलाफ निथमों का उल्लंघन करने के लिए क्या कार्रवाई की है ग्रथवा करने का विचार रखता है?

पेट्रोलियम झौर प्राक्ततिक गैस मंत्रालय के राज्य मंत्री (श्री ब्रह्म दत्त) : (क) जो नहीं।

(ख) प्रश्न नहीं उठता।

Over stay of former Crairman of GAIL in the Guest House

1784. SHRI P. N. SUKUL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the former Chairman of the Gas Authority of India Limited stayed for more than a year in a Guest House of the GAIL in South Delhi at a concessio nal rate of Rs. 10 per day, with three or more air conditioned rooms under his occupation; and,

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to Questions

(b) if so, what were the reasons for allowing him to stay in the guest house at concessional rates for so long?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT). (a) and (b) In the absence of a suitable residential accommodation, Shri H. S. Cheema, the former Chairman and Managing Director of Gas Authority of India Limited stayed in the transit Accommodation, hired by GAIL at D-27, South Extension, New Delhi, on a payment of Rs. 10/. per day. Shri/Cheema was permitted to stay in the Transit Accommodation upto 30-9-85. As Shri Cheema'g stay in the Transit Accommodation got extended beyond 30. 9-1985, it was decided to recover rent at the rate of 10 per cent of his pay w. e. f. 1-10-1985 till 23. 3-1986, whan he shifted ot the house provided by GAIL. During the above period he was not allowed any house rent allowance.

Refund of advance money by M/s. Lohia Machines Ltd.

1795. SHRI RAFIQUE ALAM. Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that M/s. Lohia Machines Ltd. Kanpur has failed to repay the advance monoy to several parties who have booked the Vespa XE scooters and have applied for refund of the regis tration deposit;

(b) whether several affected par ties have urged the Central Govern ment to intervene in the matter;

(C) if) so, whether Government propose to direct the M/s. Lohia Machine_s Ltd. Kanpur to refund the advance, money to the desirous parties; and